

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**THURSDAY ,THE FOURTEENTH DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**CENTRAL EXCISE APPEAL NO: 2 OF 2008**

**Between:**

**M/s. Kamini Ispat Limited, 5-5-57/16, Darusalam, Hyderabad rep., by its Director Mr. Mahesh Kumar Agarwal S/o. Sri Ram Kishan Agarwal R/o. Hyderabad**

**...Petitioner**

**AND**

**The Commissioner of Central Excise, Hyderabad-1, Commissionerate, Andhra Pradesh L.B. Stadium Road, Basheerbagh, Hyderabad**

**...RESPONDENT**

Appeal under Section 35 (G) of Central Excise Act, 1944 as substituted by the Finance Act 2003 against the order of the Central Excise and Service Tax Appellate Tribunal, South Zonal Bench, Bangalore dated 10-08-2007 in Appeal No. 930 of 2007 preferred against the order-in-Appeal No. 33 /99 (H-I) Central Excise dated.22.02.1999 on the file of the Commissioner of Customs Central Excise and Customs ( Appeals ) Hyderabad preferred against the Order-in-Original ( Central Excise) No. 119 /98 dated 22-06-1998 on the file of the Commissioner of Customs & Central Excise , Hyderabad Commissionerate-I , Hyderabad.

**Counsel for the Appellant: Ms. NISHITHA B.**

**Counsel for the Respondent: Ms. BOKARO SAPNA REDDY (SENIOR SC FOR  
CBIC)**

**The Court delivered the following Judgment**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

CEA No. 2 of 2008

JUDGMENT: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Nishitha B, learned counsel appears for the appellant.

Ms. Bokaro Sapna Reddy, learned Senior Standing Counsel for Central Board of Indirect Taxes & Customs appears for the respondent.

2. Learned counsel for the appellant submits that the issue involved in the appeal has been rendered academic on account of lapse of time.
3. In view of aforesaid submission, the appeal is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- C.V. MALLIKARJUNA VARMA  
JOINT REGISTRAR

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SECTION OFFICER

To,

1. The Central Excise and Service Tax Appellate Tribunal, South Zonal Bench, Bangalore
2. The Commissioner of Customs Central Excise and Customs ( Appeals ) Hyderabad
3. Commissioner of Customs & Central Excise , Hyderabad Commissionerate-I, Hyderabad.
4. One CC to Ms. B. Nishitha Advocate [OPUC]
5. One CC to SRI. BOKARO SAPNA REDDY (SENIOR SC FOR CBIC) [OPUC]
6. Two CD Copies

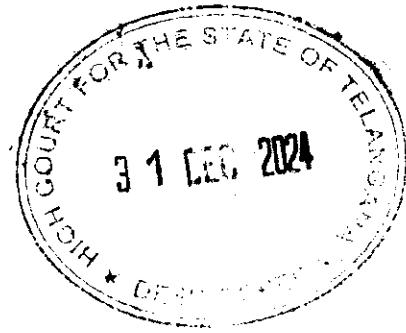
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HIGH COURT

DATED:14/11/2024

ORDER

CEA.No.2 of 2008



DISMISSING THE CEA AS INFRUCTUOUS  
WITHOUT COSTS

⑧) Cpt 48

Sr  
5/12/24